

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 140 of 2015

Dated: 3rd November, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Jaipur Metro Rail Corpn. Ltd. ...Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission &Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Mr. Tabrez Malawut

Counsel for the Respondent(s) : Mr. R. K. Mehta,
Mr.AbhishekUpadhyay
Ms. Himanshi Andley for R.1

ORDER

Learned counsel for the State Commission states that he does not want to file any reply.

Learned counsel for Respondent Nos. 2 to 4 seeks six weeks time to file reply. He may file the same on or before 15.12.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.12.2015 after serving copy on the other side.

List the matter on **07.01.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson